

S.C./S.T. Posts in National Fertilizer Ltd.

*399. SHRI R. L. KUREEL: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is true that National Fertilizer Ltd. has been advertising the post of Traffic Managers and Personnel Administrative Manager reserved for Scheduled Castes/Scheduled Tribes separately;

(b) is it also correct that against the latest Advertisement No. 16/77 dated 4th November, 1977 no Scheduled Caste officer has been appointed so far;

(c) what were the qualifications and experience required for the post and what were the maximum qualification and experience of the candidates belonging to S.C./S.T. who applied;

(d) why the posts have not been filled up when qualified officers belonging to SC/ST were available; and

(e) what action Government propose to take against (anti SC/ST) officers who deliberately ignored the rightful claim of SC/ST?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). Yes, Sir.

(c) A statement giving the required information is enclosed.

(d) One scheduled caste candidate with the requisite qualifications and experience was selected for the post of Traffic Manager. However, he declined the offer. For the post of Manager (P&A), no suitable scheduled caste candidate with the requisite experience at the appropriate level was available.

(e) In view of (d), this does not arise.

Statement

The qualifications and experience required for the post of Traffic Manager and Personnel Administrative Manager *vis-a-vis* maximum qualifications possessed by the applicants belonging to S.C./S.T. are indicated below:—

Traffic Manager:

Qualifications: Degree in Arts/Science/Engineering/MBA.

Experience: Approximately 12 years' experience in a senior managerial position; at least 3 years in a position responsible for independently handling traffic functions in a large Company/Government Department in connection with formulation of transportation plans and their execution, coordination with Railways/customs/carriers/ clearing agencies/insurance companies on all matters, particularly, relating to claims shortage, damaged materials, demurrage, wharfage etc. Preference was to be given to those having experience of coordination, scheduling and construction of railway siding, shunting and marshalling yard etc. Weightage was to be given to those who had experience of handling transportation and dealing with Railway authorities for raw materials and products of a Fertilizer Plant/Heavy Chemicals Industry.

Maximum qualifications and experience possessed by the applicants belonging to S.C./S.T.

"B.A. with 11 years experience as Class-I IRTS Officer in the Indian Railways of which 7 years was in the capacity of Divisional Traffic Superintendent—against the required experience of 12 years in senior managerial position out of

which 3 years as Head of Traffic functions."

Manager (Personnel & Administration):

"Qualifications: Degree in Arts/Science/Engineering/Law with Post-Graduate degree or equivalent professional qualification in Personnel Management/Business Administration/Public Administration/Industrial Relations/Labour and Social Welfare.

Experience: Approximately 15 years experience in a senior managerial position; at least 5 years in a position responsible for independently handling personnel, industrial relations and administration functions and should also possess experience in Public Relations work, management of estate and other allied matters, formulations of personnel policies and procedures in a large Company/Government Department. Weightage was to be given to those who had rendered similar functions in a large Fertilizer Plant/Heavy Chemicals Industry."

Maximum qualifications and experience possessed by the applicants belonging to S.C./S.T.

"B.A., LLB, Diploma in Personnel Management and in Industrial Law. Four years experience in managerial positions of which 2 years and 2 months in the appropriate level of responsibility against the required experience of 15 years and 5 years respectively."

Increase in Capital of Monopoly Houses

*400. SHRI V. M. SUDHEERAN:
SHRI VAYALAR RAVI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to lay a statement showing:

(a) whether it is a fact that the Monopoly Houses increased their capital during the last three years;

(b) if so, the details of the first 70 big business houses; and

(c) the total complaints received by the Monopoly Commission against these business houses and action taken thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Presuming that the reference is to the capital employed by companies which is reflected in their assets, information in respect of large industrial houses which are registered under Section 26(2) of the M.R.T.P. Act has not yet become available for the years 1976 and 1977. A statement showing the value of assets in the years 1972 and 1975 of the first 45 Houses is annexed. It is seen that the assets have increased in 1975 as compared with 1972.

Similar information for the remaining houses is being compiled and will be laid on the Table of the House.

(c) Inquiries were instituted by the M.R.T.P. Commission on the basis of complaints received by it in 54 cases about undertakings belonging to the large industrial houses registered under Section 26(2) of the M.R.T.P. Act, 1969. Out of these final orders were made in 25 cases.